145

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT/

(SHRI GHANSHYAM OZA): (a) Presidential Rule was proclaimed in West Bengal on 29-6-71. As per information received from the State Government, 23 closed units were reopened during the period 30-6-71 to 4-11-71.

- (b) and (c) The President of India promulgated an Ordinance on the 1st November. 1971 to amend suitably the Industries (Development & Regulation) Act, 1951 for this purpose,
- (d) and (e) Data available for the period from 30-6-71 to 23-10-71 show that no industrial Licence has been issued for setting up new industrial undertakings in West Bengal.

For the same period, namely, 30-6-71 to 23-10-71, 7 industrial Licences have been issued for setting up new industrial undertakings in Maharashtra. However, 18 Lincences and 16 Letters of intent of all types were issued for West Bengal as against 39 Licences and 53 Letters of intent of all types issued for Maharashtra during this period.

POLICE RAID IN SUBHASNAGAR, DUM DUM

326. SHRI NIREN GHOSH : Will the Minister of HOM गृह मंत्री IRS / be pleased to state :

- (a) whether it is a fact that Shri Soumitra Sankar Bhattacharya and Shri Arun Nandi were untraceable after their arrest by the police during their raid in Subhasnagar, Dum Dum nn the 25th October, 1971;
 - (b) if so, what are the facts of the case;
- (c) whether Government propose to set up an all parties Committee to enquire into the whereabouts of Sarvashri Soumitra Sankar Bhattacharya and Arun Nandi; and
 - (d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS/17 471-

" **लय में उपमंत्री** (SHRI F. H. MOHSIN) :

(a) to (d) Facts are being ascertained from the State Government.

BURNING OF HOUSES AT DAKSINDARI IN DUM DUM

- 327. SHRI NIREN GHOSH : Will the Minister of HOME AFFAIRS/गृह मंत्री be pleased to state :
- (a) the number of houses which were burnt down at Daksindari, Dum Dum on October 13, 1971, the day of the General strike and Hartal in West Bengal;
- (b) whether it is a fact that an old woman and a 3-year old child were burnt to death inside the blazing houses;
- (c) whether Government propose to set up an all-parties Enquiry Committee to probe into the matter; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS/गृह मंत्रा-लय में राज्य मंत्री (SHRI K. C. PANT):

(a) to (d) According to the information received from the Government of West Bengal, on the 13th October, 1971, some miscreants set on fire a number of huts in Nehru Colony Bustee and Shashtri Colony Bustee at Dakshindari, Dum Dum. A police party rushed to the spot immediately. It was subjected to heavy barrage ofbrickbatting,crackerthrowing and occasional bursts from pipeguns. The police opened fire in self defence. When the mob dispersed the police captured 6 miscreants with kerosene oil tins, swords, lathis, stolen utensils, etc. The fire was extinguished by fire brigade. As, however, most of the huts were built of thatch and bamboomatting, the fire quickly destroyed 40 huts in the above two Bustees. An old woman was also burnt to death. A case has been registered in Dum Dum P. S. and investigations are in progress. Since investigations under law are in progress, it is not proposed to set up an all parties enquiry committee to undertake any separate inquiry into the incident.

STATIONING OF THE C. I. S. F. IN KERALA

328. SHRI G. GOPINATHAN NAIR: Will the Minister of HOME AFFAIRS/

(a) whether the Government of Kerala have made any representation to Central Government on the stationing of the Central Industrial Security Force in Kerala;

- (b) if so, what is the nature of the representation; and
- (c) what is the reaction of the Central Government to the representation ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS / पृह मंत्रालय में राज्य मंत्री (SHRI K. C. PANT): (a) No, Sir.

(b) and (c) Do not arise.

UNEMPLOYMENT IN KERALA

329. SHRI G. GOPINATHAN NAIR: Will the Minister of PLANNING/ योजना मंत्री be pleased to refer to the reply to the Starred Question No. 522 given in the Rajya Sabha on the 12th August, 1971 and state:

- (a) whether the Planning Commission has taken any decision on the findings of the Committee appointed by the Government of Kerala to study the problem of unemployment in the State: and
 - (b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING

में राज्य मंत्री (SHRI MOHAN DHARIA):
(a) and (b) A statement is laid on the Table of the House.

STATEMENT

The Government of Kerala had forwarded for consideration of the Planning Commission the report of the Committee on Unemployment set up by them. The feasibility of these proposals was considered by the Planning Commission in consultation with the various Central Ministries and the Kerala Government. In the light of these discussions, the Planning Commission has suggested that some of the proposals, which are intended to benefit the educated unemployed, might be taken up by the State Government expeditiously. The State Governments proposals in this regard are awaited. As the other schemes required considerable preparatory work and scrutiny before they could be accepted, it has been suggested to the State Government that they might undertake necessary studies and preparation of detailed project reports in respect of these programmes for which token provisions might be included in the Stata's Annual plans. These suggestions have been communi:ated by the Planning Commission to the State Government for further action.

RECOMMENDATIONS OF THE CAR PRICES INQUIRY COMMISSION

- 330. SHRI G. GOPINATHAN NAIR: Will the Minister of INDUSTRIAL DEVELOPMENT/आद्योगिक विकास मंत्री be pleased to state:
- (a) whether it is a fact that the Car Prices Inquiry Commission has recommended that stricter control should be exercised on the quality and the price of the products of ancillary suppliers; and
- (b) if so, what steps have been taken by Government in that direction?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOP-MENT/अद्योगिक विकास मंत्रालय में राज्य मंत्री (SHRI GHANSHYAM OZA): (a) Yes, Sir.

- (b) It will not be possible to exercise any direct control over the very large number of ancillary products. However, Government has taken the following steps to improve the quality of ancillaries:
- (i) Licensing of new units for the manufacture of all the automobile ancillary items was liberalised with a view to increase their availability and to foster competition and thereby bringing about reduction in price and improvement in quality.
- (ii) A directive was issued to the Car manufacturers and the Association of Automobiles & Ancillaries, in pursuance of one of the recommendations of the Motor Car Quality Enquiry Committee, that they should obtain their bought out items from companies who have 1SI Certi fication Mark

MICRO-WAVE CENTRE AT TINSUKHIA

- 331. SHRI GOLAP BARBORA: Will the Minister of COMMUNICATIONS / Har har be pleased to refer to answer to Unstarred Question No. 1023 given in the Rajya Sabha on the 8th August, 1969 and state:
- (a) whether the installation of the equipment at Tinsukhia Micro-wave Centre in